

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 364 OF 2017 &**  
**IA NO. 583 of 2017**

**Dated: 12<sup>th</sup> March, 2018**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member**  
**Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

**Schlumberger Asia Service Pvt. Ltd.**

**...Appellant(s)**

**Vs.**

**Maharashtra Electricity Regulatory Commission & Anr.**

**...Respondent(s)**

Counsel for the Appellant(s) : Mr. Subir Kumar

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan  
Ms. Aanchal Arora for R-1

**ORDER**

Admit. Learned counsel for the respondent No.1 seeks four weeks time to file reply.

List the matter on **23.04.2018**. In the meantime, learned counsel for the respondents may file reply on or before 06.04.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter i.e. on or before 20.04.2018 after serving copy on the other side.

Issue notice to other respondent. Dasti, in addition, is permitted.

**(Justice N. K. Patil)**  
**Judicial Member**

**(I.J. Kapoor)**  
**Technical Member**